

(2024) 02 OHC CK 0073

In the Orissa High Court

Case No : Bail Application No. 214 Of 2024

Jaga Sahoo @ Jagannath Sahoo Vs State Of Odisha ?

Date of Decision : 09-02-2024

Acts Referred:

Code of Criminal Procedure, 1973 — Section 439

Indian Penal Code, 1860 — Section 294, 354, 354A, 354B, 354D, 452, 506, 509

Citation : (2024) 02 OHC CK 0073

Hon'ble Judges : Savitri Ratho, J

Bench : Single Bench

Advocate : Biswajit Sahoo, S. Mishra

Final Decision : Dismissed

Judgement

Savitri Ratho, J

1. This is the application under Section 439 of the Cr.P.C. has been filed in connection with Odagaon P.S. case No. 214 of 2023 corresponding to G.R. Case No. 94 of 2023 pending before the Court of the learned Additional Sessions Judge-cum- Special Court under POCSO Act, Nayagarh, registered under Section 452, 294, 354, 354-A, 354-B, 354-D, 509 & 506 of the IPC, read with Section 3(1)(r), 3(1)(s) & 3(2)(va) of the SC & ST (Prevention of Atrocities) Act.

2. After arguing for some time, Mr. Biswajit Sahoo, learned counsel for the petitioner prays for an adjournment. In view of the allegation against the petitioner, I am not inclined to adjourn the matter or release the petitioner on bail.

3. The BLAPL is dismissed.

4. It is open to the petitioner to move the learned Court for bail afresh as it is stated that the charge sheet has been filed in the meanwhile.

5. Urgent certified copy of this order be granted on proper application.

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